

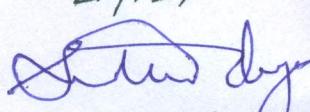
**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP(1B) No.512/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>st</sup> December 2017, 10.30 A.M**

Name of the Company	Busilink Associates -Vs- Stesalit Ltd		
Under Section	8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	KANISHK KHETAN, Adv	PETITIONER	Kanishk Khetan 21/12/17
2.	Samir Bhattacharya, IRP	IRP	 Samir Bhattacharya 21/12/17
3.	Swarup Banerjee D. Ban Ray	Workers Union of Respondent Co.	D. Ban Ray 21/12/17

**ORDER**

Ld. IRP as well as Ld. Counsel for the operational creditor and the workers union of corporate debtor is present.

Ld. IRP, Shri Samir Bhattacharya, has informed that in compliance of the order dated 05/12/2017 he has filed declaration in Form 2, which may be taken on record. IRP is directed to proceed in the matter as per Rules and Regulations of I & B Code and progress report may be filed by 15/01/2018.

Ld. Counsel appearing on behalf of the employees of the corporate debtor made a request that he may be given

time for filing objection. He may file claim before the IRP and IRP will take appropriate decision.

List it on 15/01/2018.

8d

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)